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**CENTRAL ADMINISTRATIVE TRIBUNAL,  
JODHPUR BENCH, JODHPUR**

Original Application No. 134/2006

Date of order: 02.08.2007

CORAM:

HON'BLE MR. KULDIP SINGH, VICE CHAIRMAN.  
HON'BLE MR. TARSEM LAL, ADMINISTRATIVE MEMBER.

Mahendra Panwar son of Brij Ratan Panwar, aged about 25 years resident of C-3, Mukta Prasad Nagar, Bikaner.

...Applicant.

Mr. Y.K. Sharma, counsel for applicant.

**VERSUS**

1. Union of India through Secretary, Department of Posts, Ministry of Communication, Dak Bhawan, New Delhi.
2. The Chief Postmaster General, Rajasthan Circle, Jaipur.
3. The Postmaster General, Rajasthan Western Region, Jodhpur.
4. The Superintendent of Post Office, Bikaner.
5. Rameshwar Prasad at present working as Postal Assistants in the office of Superintendent of Post Office, Division, Bikaner.

...Respondents.

Mr. M. Godara, proxy counsel for  
Mr. Vinit Mathur, counsel for respondents.

**ORDER (Oral)**

Per Hon'ble Mr. Kuldip Singh, Vice Chairman

The applicant has filed this Original Application seeking the following reliefs:

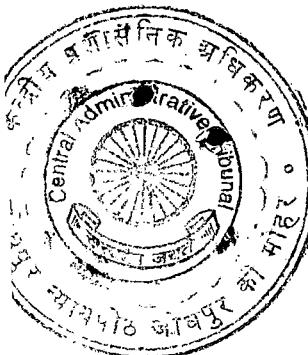


1. To direct the respondents to appoint the applicant on the post of Postal Assistants.
2. Cost of this application along with any other order, direction or relief, which may be considered just and proper in the facts and circumstances of the case may kindly be allowed in favour of the applicant."
2. The brief facts of the case as borne out from the pleadings are that the applicant is a Schedule Caste candidate appeared for the examination for the post of Postal Assistants 2005. The

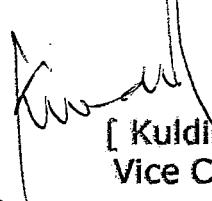
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written examination was held on 25.09.2005 and Computer Test was held on 11.10.2005 at Jodhpur. The result of the said examination was declared on 28.10.2005. The applicant was provided mark-sheet and he secured 64.64% marks. The applicant was so far not appointed on the post of Postal Assistants, despite the facts that he is more meritorious than the person appointed i.e. applicant secured 64.64% marks whereas the person appointed secured only 60.36% marks.

3. Learned counsel for the respondents submits that earlier due to certain clerical mistakes, the applicant was denied appointment. However, the mistake has been rectified and appointment letter has been issued to the applicant. The applicant was asked to deposit certain amount. The applicant has also deposited the amount as asked for but he has not yet been sent for training.
4. In view of the above, it is clear that the applicant has been given appointment as asked for in this Original Application. Hence, we are of the view that this the O.A. has become infructuous. However, the respondents are directed to send the applicant for training in the first available batch. Accordingly the O.A. is disposed of as having become infructuous.



Tarsem Lal  
[ Tarsem Lal ]  
Administrative Member

  
[ Kuldip Singh ]  
Vice Chairman

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26/07

Part II and III destroyed  
in my presence on 24-6-14  
under the supervision of  
Section officer ( ) as per  
order dated 26-5-2014.

Section officer (Record)

Ch